



2026:AHC:17233

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 85 of 2026

Singhasan Gupta

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ashish Kumar Dwivedi, Hari Om Pandey

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioner is permitted to implead board of revenue as respondent No.5 in the array of the parties to the instant writ petition during course of the day.

2. Heard Mr. Hari Om Pandey, learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for respondent No.4.

3. The instant writ petition has been filed for the following relief:-

“I. Issue a writ or order or direction in the nature of mandamus commanding and directing direct the learned Court concerned to decide the Revision No. 2613 of 2024 (Singhasan Gupta Vs. Sub Divisional Officer and others), which is pending before learned Court of Board of Revenue, U.P. at Allahabad, within an stipulated period, which is pending before the learned Court of Board of Revenue, U.P. at Allahabad.”

4. Learned counsel for the petitioner submitted that revision filed by petitioner is pending before respondent No.5-Board of Revenue, U.P. Prayagraj since 19.6.2024. He further placed the order sheet of the pending proceeding which is annexed as Annexure No.2 to the writ petition in order to demonstrate that matter is not proceeding expeditiously.

5. Considering the entire facts and circumstances of the case, **the instant writ petition is finally disposed of** directing respondent No.5-Board of

Revenue, U.P. Prayagraj to decide the aforementioned revision in accordance with law expeditiously preferably within a period of three months from the date of production of certified copy of this order before him after affording opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

January 22, 2026

PS*